## Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Dated: 1st October, 2010

Review Petition No. 12 of 2010 in Appeal Nos. 70 & 110 of 2008

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. Rakesh Nath, Technical Member Hon'ble Mr. Justice P.S. Datta, Judicial Member

Ispat Industries Ltd. .... Appellant (s)

**Versus** 

M.E.R.C. & Anr. ... Respondent(s)

M.S.E.D.C. Review Petitioner/R.2

Counsel for the Appellant (s): Mr. Ravi Prakash

## **ORDER**

We have heard the learned counsel for the Review Petitioner.

On hearing the learned counsel for the Review Petitioner and on perusal of the record, we do not find any material to hold that there is apparent error on the face of the record. So we deem it fit to dismiss the Application as not maintainable. However, the issue relating to the interest being treated in ARR is a matter to be considered by the Commission.

Accordingly, the Review Petition is dismissed.

(Justice P.S. Datta) (Rakesh Nath) (Justice M. Karpaga Vinayagam)
Judicial Member Chairperson
ts/vs